

**Central Administrative Tribunal
Principal Bench**

CP No.742/2017 in OA No.1022/2016

New Delhi, this the 29th day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Pradeep Kumar, Member (A)**

Darpan Sharma
S/o Shri Nyadar Mal Sharma
R/o H.No.884/5, Ner Banke Bihari Mandir
Street No.6A, Patel Nagar
Gurgaon-122001.Petitioner

(By Advocate: Shri Deepak Gupta for Shri L.R. Khatana)

Vs.

1. Sh. Ashim Khurana
Chairman, Staff Selection Commission
Block No.12, CGO Complex
Lodi Road, New Delhi-110003.
2. Shri Gajender Singh Thakur
Regional Director (Northern Region)
Staff Selection Commission
Block No.12, CGO Complex
Lodi Road, New Delhi-110003.
3. Shri Ajay Mittal
Secretary to the Govt. of India
Department of Personnel and Training
North Block, New Delhi-110001.Respondents

(By Advocate: Shri Hanu Bhaskar)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This Contempt case is filed alleging that the respondents did not implement the Order dated 12.05.2017 passed by this Tribunal in OA No.1022/2016.

2. On 17.12.2018, it was represented that Writ Petition(C) No.4829/2017 was filed by the respondents against the Order in the OA and on dismissal of the same on 10.08.2017, they filed SLP (C) diary No. 18743/2018 and an order of interim stay was granted therein on 23.07.2018. In view of this development, the Contempt case was adjourned *sine die*.

3. Today, it is represented that the SLP is still pending before the Hon'ble Supreme Court. Once the Hon'ble Supreme Court has stayed further proceedings in the contempt case, there is no point in keeping it pending. We, therefore, close the Contempt case, leaving it open to the applicant to pursue the remedy depending upon the outcome of the SLP, referred to above or the Civil Appeal arising out of it.

There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/vb/